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## OUT-OF-TURN AL .OTMENT OF GOVERNMENT CCOMMODATION

1063. SHRI D. THENGARI:
SHRI R OSHAN LAL:
SHRI MAHITOSH PURAKAY \(\sum\_{\text{STHA}}\):
SHRI K. P. MALLIKARJUNMDU: DR. B. N. ANTANI:
SHRI MRANJAN VARMA:

Will the Mini ,ter of HEALTH AND FAMILY PLAIV NING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleas jd to state :

- (a) the number of Central Government employees who applied for out-of-turn allotment of Government accommodation in the General pool on *ad-hoc* basis on retire nent of their parents during the period from 1st January, 1970 to 31st Oe ober, 1970;
- (b) the numbiT of such cases where the parents of sjch Government employees retired from Central Government service and were in occupation of quarters (i) in the General pool; and (ii) other than the General pool;
- (c) whether tl s allotment on *ad-hoc* basis has been nade in all the crises; if not, the reasons for discrimination;
- (d) what are ihe particulars of cases where the Govi rnment servants retired from the Cent al Government service after putting in more than 20 years of service and weie denied allotment to their sons and d lughters who also joined Government ser/ice after the retirement of their parents; and
- (e) whether Government propose to reconsider those cases in the lirht of the rules applicable for such types of allotment and genuineness of each case?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): (a) 140.

- (b) (i). General Pool . . 129
  - (ii) Other han General Pool 11
- (c) No. Sir, *id-hoc* allotments have been made in ill cases which are co vered under th< existing instructions. However, cases which are not covered

under the existing instructions, are examined on merits and allotments are sanctioned, as a special case, whereever justified.

- (d) A statement is attached.
- (e) There is no proposal to reconsider the cases.

STATEMENT Particulars of cases where Government servants retired from Central Government Service but their sons/daughters were not sanctioned ad-hoc allotment of accommodation on the ground that they joined Government service after retirement of their parents

S. Name of Department Particulars No. retiring Officer Occupied

Officers who put in more than 20 years Service

- V. Venkataraman
   P. & T Board,
   Laxmibai Nagar
- 2. Manphool Office of 19-E Timarthe District pur and Sessions Judge

Officer whose length of service is not known

M. R. Rao All India C-II/108
 Radio Moti Bagh

## SECURING WAR EQUIPMENTS BYPAKISTAN THROUGH INDIRECT SOURCES

1064. SHRI JAIRAMDAS DAU-LATRAM: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the Institute for Defence Studies and Analyses has secured information that "Russia is negotiating the sale of an unspecified number of long range Elyushin subsonic jet transport planes to China" and that "China has placed an order for 2,500 lorries from Morocco and has already brought Bsrliet and Volvo Lorries from Morocco";
- (b) whether Government have considered the proposal for arranging with Russia and Morocco that these sales should be subject to the condition that the above equipment is not transferred to Pakistan; and
- (c) whether Government have considered the effect on our defences of the